

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO.470
TO BE ANSWERED ON 18TH NOVEMBER, 2016**

CENTRAL AGENCY FOR AYUSH MEDICINES

470. SHRI NARANBHAI KACHHADIYA:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has set up any Central agency for AYUSH based medicines in the country;
- (b) if so, the mode of operation of the agency;
- (c) if not, the reasons therefor; and
- (d) the time by which this agency is likely to be set up in the country?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) to (d): Government has considered for setting up a central regulatory structure for AYUSH drugs. In this regard, it has been decided to have a vertical structure for AYUSH as a part of the Central Drugs Standard Control Organization (CDSCO) to enforce the provisions for Ayurvedic, Siddha, Unani and Homoeopathic drugs in coordination with the State regulatory authorities. Procedural steps for setting up this structure have been initiated but the actual timeframe for its operationalisation has not been specified at this stage. Presently, the Drugs and Cosmetics Act, 1940 and Rules thereunder having exclusive provisions for AYUSH drugs are enforced by the State Governments and there is no separate central agency for regulation of AYUSH medicines. However, Ministry of AYUSH has notified creation of 12 posts of Deputy Drugs Controllers, Assistant Drugs Controllers and Inspectors of Ayurvedic, Siddha, Unani and Homoeopathy and the matter of vertical structure for AYUSH drugs in CDSCO is followed up regularly with the Department of Health & Family Welfare.